

# LOK SABHA DEBATES

Dated.....23.12.56

## (Part II—Proceedings other than Questions and Answers)

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### LOK SABHA

Saturday, 22nd December, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

### QUESTIONS AND ANSWERS

(See Part I)

11-09 hrs.

#### MOTIONS FOR ADJOURNMENT

#### APPOINTMENT OF A SECOND PAY COMMISSION

**Mr. Speaker:** I have received notices of two Adjournment Motions. One is from Shri A. K. Gopalan, Shri T. B. Vittal Rao and Shri V. P. Nayar. It says:

"The grave and deep discontent among the Class III and IV Central Government employees resulting in their decision to refuse to receive pay as protest against the failure of the Government to appoint a second Pay Commission and immediate increase in dearness allowance as recommended by the Central Pay Commission".

How is this a matter for a motion for adjournment? Supposing the Class IV and Class III government servants take it into their head one fine morning to say that the Government must appoint another Pay Commission or otherwise they will go on strike, should we go into the matter here? I am really surprised how it arises.

**Shri A. K. Gopalan (Cannanore):** I want only to show that it is a matter of urgent public importance.....

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**Mr. Speaker:** If one fine morning these people think that there must be increase in their salary etc. ....

**Shri A. K. Gopalan:** It is not that, Sir. They are going to take some action.

**Mr. Speaker:** Let them do so.

**Shri A. K. Gopalan:** If that is your view, then it is altogether different.

**Mr. Speaker:** I would put a question and I would like to hear the answer. Some time back they said that their salary is not sufficient and therefore they wanted to have a second Pay Commission. That Pay Commission was refused and now they are going to protest. Does the hon. Member want that we should discuss these threats here?

**Shri T. B. Vittal Rao (Khammam):** May I make a submission, Sir?

**Mr. Speaker:** No, no.

**Shri A. K. Gopalan:** I think you will understand that we in this House, one year ago, had discussed a resolution which suggested that a second Pay Commission must be appointed to look into this question. For the last several months, the Class III and Class IV employees had also agitated. They have sent deputations to Government and now they are going to have some action. As I understand, there are about 15 lakhs of people—Class III and Class IV employees of the Central Government. I want that this House should discuss this and see that this large number of employees do not go into any kind of action. I want the Government to say what they are doing in this matter so that there may not be some crisis arising out of it. It is not as if one fine morning these

[Shri A. K. Gopalan]

people took it into their heads to have some kind of action. This had been discussed before. Even some six or seven months back, the Class III employees had given notice of some action; and, afterwards, on the promise of the Government they stopped going on strike, or something like that. Now, they have given this notice to Government. That is why I say it is not a matter which arises one fine morning. It is a question that has been there for months together and now they are going to have some kind of action.

**Mr. Speaker:** Notice of strike, is it?

**Shri A. K. Gopalan:** Not to receive pay; the next step may be strike etc.

**Shri T. B. Vittal Rao:** May I make a submission before the Minister speaks?

**Mr. Speaker:** What is it?

**Shri T. B. Vittal Rao:** The decision not to draw the salary is an expression of the hardship experienced by them. They have made several representations. Now, the prices of foodgrains have increased considerably and the Central Pay Commission's recommendation regarding dearness allowance has not been implemented fully, because the Central Pay Commission said that there should be Rs. 5/- increase in the dearness allowance for every 20 point increase. Now, this increase in cost of living has gone much more than what it was and we were hoping that the prices will come down, as mentioned by the Food Minister, after harvest comes in. The new harvest has come in and yet it is 25 or 30 per cent. more than the price prevailing during the corresponding period of last year when the harvest came in. The real wages of the workers and employees are nearly half of what they were drawing in 1939. If you are pleased to admit this, we will be able to place our figures properly and then the House can come to a decision on that.

**The Minister of Home Affairs (Pandit G. B. Pant):** I am really surprised that any notice of adjournment motion should have been given regarding these matters, where Government is interested more than anybody else in meeting the legitimate wishes of its employees. It has always been anxious to do the utmost that it can. When other friends express their solicitude for the employees, I do not grudge it. I can only hope that when the time for meeting additional expenditure which any such increase would entail comes, then, there will be no objection from any quarter about the taxes and about other measures that may have to be taken.

So far as this particular motion is concerned, I am not aware of any such threat. But, if there is any such threat, it will not help anybody; it may hamper the cause which people may otherwise wish to help. I do not think that any such motion can be in order. This is the last day of the session. I got it just when I was entering the hall. Otherwise, if Parliament had been continuing and the elections had been approaching nearer, perhaps, spates of adjournment motions would have followed every day. I am glad that it is the last day. While I am prepared to admit that the motion has been made only out of sympathy for these people, I hope they will understand that Government's sympathy is greater and Government alone can give concrete shape to it.

**Mr. Speaker:** In view of the statement of the hon. Minister and as this is a matter which has to be decided, as the Minister accepts, between the Government on the one side and the employees on the other, I do not think I am called upon to admit this motion. No useful purpose will be served by discussing these matters here. I therefore disallow it.

#### CLOSURE OF CASHEW NUT FACTORIES IN KERALA

**Mr. Speaker:** There is another adjournment motion given notice of by Shri Gopalan regarding the—